

IN THE HIGH COURT OF JUDICATURE AT PATNA

CWJC No.1688 of 2010

MADAN MOHAN PRASAD SINHA S/O LATE YOGENDRA PRASAD R/O  
MOHALLA- KATRAHIA, P.S.- SADAR TOWN, DARBHANGA, DISTT.-  
DARBHANGA

Versus

1. LALIT NARAYAN MITHILA UNIVERSITY, THROUGH ITS VICE-  
CHANCELLOR, DARBHANGA
  2. THE VICE-CHANCELLOR, LALIT NARAYAN MITHILA UNIVERSITY,  
KAMESHWAR NAGAR, DARBHANGA
  3. THE REGISTRAR, LALIT NARAYAN MITHILA UNIVERSITY, KAMESHWAR  
NAGAR, DARBHANGA
  4. THE FINANCE OFFICER, LALIT NARAYAN MITHILA UNIVERSITY,  
KAMESHWAR NAGAR, DARBHANGA
  5. THE PRINCIPAL, C.M.SCIENCE COLLEGE, DARBHANGA
- =====

Constitution of India – Article 226

Writ Petition claiming payment of provident fund amount accumulated in the account prior to 1976 and also the amount available in the suspense account. --- Counsel for the state submits that the claims of the petitioner shall be considered without delay as per law.

Ordered to the petitioner file representation before the respondent with the relevant documents --- respondent to adjudicate expeditiously, preferably within a period of four(4) months – admitted dues along with statutory interest could also be paid to the petitioner.

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2. **01.02.2010** Heard learned counsels for the petitioner and the  
 State.

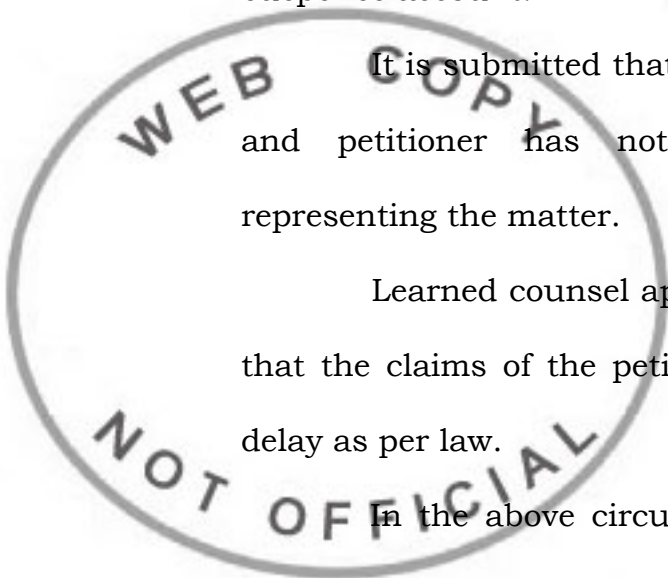
The grievance of the petitioner is with regard to  
 payment of provident fund amount accumulated in the  
 account prior to 1976 and also the amount available in the  
 suspense account.

It is submitted that the same has not been considered  
 and petitioner has not received the amount despite  
 representing the matter.

Learned counsel appearing on behalf of State submits  
 that the claims of the petitioner shall be considered without  
 delay as per law.

In the above circumstances, learned counsel for the  
 petitioner submits that for expeditious disposal of his claims,  
 petitioner proposes to file a representation before the  
 respondent no.4.

In such view of the matter, in case such  
 representation giving specific claims is filed by the petitioner  
 within a period of six weeks along with the certified copy of the



present order as also the copy of the relevant documents in support of the claim, the above respondent shall consider each of the claims raised by the petitioner in his representation in accordance with law expeditiously, preferably within a period of four months on receipt of such representation so that the grievances of the petitioner could be settled without delay and admitted dues along with statutory interest could also be paid to the petitioner.

The writ application stands disposed of with the above observations/directions.

Manish/-

( Shailesh Kumar Sinha,J.)

